

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3812 of 2020

Ashish Toppo

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner

: Mr. Altamash Khan, Advocate

For the State

: Mr. Birendra Burman, A.P.P.

Order No. 02

Dated 08th July, 2020

Heard the learned counsel appearing for the respective parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with S.T. Case No. 127 of 2019 arising out of Senha P.S. Case No. 68 of 2019.

It has been alleged that the father of the informant was murdered by the accused persons. The allegations as would appear are general and omnibus in nature.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-II, Lohardaga in connection with S.T. Case No. 127 of 2019 arising out of Senha P.S. Case No. 68 of 2019.

(RONGON MUKHOPADHYAY,J.)